

President, discharging the functions of the President, in relation to the State of Kerala.

- (4) Review by the Government on the working of the above Company.

[Placed in Library. See No. LT-5577/66].

- (5) Annual Reports of the National Productivity Council for the years 1963-64 and 1964-65. [Placed in Library. See No. LT-5577/66].

**RESOLUTIONS RE FORWARD MARKETS COMMISSION, EXPORT PROMOTION COUNCILS AND TARIFF COMMISSION**

**The Minister of Commerce (Shri Manubhai Shah):** I beg to lay on the Table:—

- (1) A copy of Government Resolution No. 35(2)-Com (Genl) (FMC)/65, dated the 16th February, 1966 setting up a Committee to review the working of the Forward Markets Commission, Bombay. [Placed in Library. See No. LT-5579/66].
- (2) A copy of Government Resolution No. 11 (33) 65-EAC dated the 21st December, 1965 on the recommendations of the Committee to review the working of Export Promotion Councils. [Placed in Library. See No. LT-5558/66].
- (3) A copy of Government Resolution No. 26(1)-Tar/63 dated the 19th February, 1966 setting up a Committee to review the working of the Tariff Commission, Bombay. [Placed in Library. See No. LT-5581/66].

**NOTIFICATIONS UNDER MINES AND MINERALS (REGULATION AND DEVELOPMENT) ACT, ANNUAL REPORT OF NATIONAL COAL DEVELOPMENT CORPORATION, LTD., RANCHI AND ANNUAL REPORT OF COAL BOARD**

**The Minister of Mines and Metals**

(Shri S. K. Dey): I beg to lay on the Table:

- (1) A copy each of the following Notifications under sub-section (1) section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:—
  - (i) S. O. 81 published in Gazette of India dated the 1st January, 1966.
  - (ii) S. O. 341 published in Gazette of India dated the 29th January, 1966. [Placed in Library. See No. LT-5582/66].
- (2) A copy each of the following papers:—
  - (i) Annual Report of the National Coal Development Corporation Limited, Ranchi, for the year 1964-65 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of Section 619A of the Companies Act, 1956.
  - (ii) Review by the Government on the working of the above Corporation. [Placed in Library. See LT-5583/66].
- (3) A copy of the Annual Report of the Coal Board for the year 1963-64. [Placed in Library. See No. LT 5584/66].

**FINAL REPORT OF STUDY TEAM ON DIRECTORATE GENERAL OF SUPPLIES AND DISPOSALS**

**The Minister of State in the Ministry of Industry (Shri Bibudhendra Misra):** On behalf of Shri Raghuramiah, I beg to lay on the Table a copy of Final Report of the Study team on the Directorate General of Supplies and Disposals. [Placed in Library. See No. LT-5585/66].